

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 250/TT/2020

Date: 18.5.2020

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: -Truing up of transmission tariff of 2014-19 tariff block and determination of transmission tariff of 2019-24 tariff block for 13 nos of assets under Eastern Region Strengthening scheme IX in Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.6.2020 : -

2. Clarify/submit the following information:

- i. The name of Asset-7 covered in the instant petition does not match with the element description in the forms of Asset -7.
- ii. For the following loans of the various assets mentioned below, the loan amount in the cash IDC statement is higher than the loan amount in Form 9C. Kindly reconcile the difference and provide justification for the same.

(₹ lakh)

| Asset Name | Loans | Loan amount as per Form 9C | Loan amount as per Cash IDC statement |
|-------------------|--------------|-----------------------------------|--|
| Asset I | Bond LI | 431.00 | 436.53 |
| Asset II | Bond LI | 723.20 | 732.91 |
| Asset III | Bond LIV | 224.85 | 228.49 |
| Asset IV | Bond LIII | 679.12 | 697.80 |
| Asset V | Bond LIV | 410.38 | 419.30 |
| Asset VI | Bond LIV | 204.82 | 214.74 |
| Asset VII | Bond LIX | 93.1 | 132.21 |
| Asset VIII | Bond LXI | 61.53 | 62.49 |
| Asset IX | Bond LXI | 169.82 | 185.58 |
| Asset X | Bond LXI | 293.72 | 296.88 |
| Asset XI | Bond LXI | 39.59 | 47.02 |
| Asset XII | Bond LIX | 1072.92 | 1089.55 |
| Asset XIII | Bond LX | 204.58 | 243.58 |

- iii. For Asset X, whether there are any loans except Bond LVII included in the Form 9C pertaining to the decapitalized asset.
- iv. With regard to additional capitalization claimed during each year from 2015 to 2019 for various assets, submit details in the following format for the assets covered in the instant petition: -

| Asset No. | Head wise /Party wise | Particulars# | Year of Actual Capitalisation | Outstanding Liability as on COD/31.4.2014* | Discharge (year-wise) | | | Reversal (year-wise) | | | Additional Liability Recognized | | | Outstanding Liability as on 31.3.2019 |
|-----------|-----------------------|--------------|-------------------------------|--|-----------------------|--|--|----------------------|--|--|---------------------------------|--|--|---------------------------------------|
| | | | | | 2014-19 period | | | 2014-19 Period | | | 2014-19 Period | | | |
| | | | | | | | | | | | | | | |

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- v. Kindly provide a justification regarding the change in the RCE cost from the previous order to the instant petition for the following assets:

| Previous order Petition no. | Asset name in previous petition | RCE Cost (₹ lakh) | Asset name in Current Petition | RCE Cost (₹ lakh) |
|-----------------------------|---------------------------------|-------------------|--------------------------------|-------------------|
| 38/TT/2020 | Asset VII (b) | 1792.13 | Asset XI | 896.07 |

- vi. Submit justification for difference in cost as on COD claimed in instant petition with that allowed in the previous orders for the following assets:

| Asset detail in instant Petition | Cost as on COD claimed in instant Petition | Previous order Petition no. | Asset detail in previous order | Cost admitted as on COD in previous order | Difference |
|----------------------------------|--|-----------------------------|--------------------------------|---|------------|
| Asset III | 377.65 | 29/TT/2016 | Asset I | 278.64 | 99.01 |
| Asset IV | 1083.05 | 29/TT/2016 | Asset II | 335.04 | 748.01 |
| Asset V | 677.00 | 38/TT/2020 | Asset I | 674.17 | 2.83 |
| Asset VI | 418.37 | 38/TT/2020 | Asset II | 412.74 | 5.63 |
| Asset VII | 1814.20 | 38/TT/2020 | Asset III & Asset IV | 1767.26 | 46.94 |
| Asset IX | 891.59 | 38/TT/2020 | Asset VI | 841.50 | 50.09 |

| | | | | | |
|------------|---------|-------------|--------------|---------|--------|
| Asset XI | 553.03 | 38/TT/2020 | Asset VII(b) | 512.48 | 40.55 |
| Asset XII | 1976.24 | 38/TT/2020 | Asset IX | 1960.92 | 15.32 |
| Asset XIII | 860.14 | 171/TT/2020 | Asset | 431.02 | 429.12 |

Furnish the following forms:-

- vii. Forms 5, 12A, 13 for Asset I.
- viii. Forms 5, 12A, 13 for Asset II.
- ix. Forms 5, 12A, 13 for Asset V.
- x. Forms 5, 12A, 13 for Asset VI.
- xi. Forms 5, 12A, 13 for Asset VII.
- xii. Forms 5B, 9A, 15 for Asset VIII.
- xiii. Forms 5, 12A, 13 for Asset IX.
- xiv. Forms 5B, 9A, 15 for Asset X.
- xv. Forms 5, 12A, 13 for Asset XI.
- xvi. Forms 5, 12A, 13 for Asset XII.
- xvii. Forms 5, 12A, 13 for Asset XIII.

3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer